1. (i) “බැවිත්තීමක් විශේෂ කීකරණය මත කළ කොටසහි කොටස (කුළු පුස්කරණය සහිත කොටස) සංවිධානය, 2006 මේස් මෙමෙන් අදහස් කළ නම් සංවිධානය.”

(ii) මෙම වැඩිස්තාව කීරීම (ඉ) වශයෙන් අදහස් කළේ, මුලින් ගැනීම.
“ការនឹងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់ប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់មិនមានអត្ថប្រយោជន៍ទេនិងអនុញ្ជាដៃឯកសារក្នុងការរំលប់មិនមានអត្ថប្រយោជន៍ទេ។”

(3) (៤) មានការជាតិប្រការ “ប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលនឹងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាល”

(3) (៥) មានការជាតិប្រការ “ប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលនិងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលនិងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាល”

(3) (៦) មានការជាតិប្រការ “ប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាល”

3. ធ្វើការដើម្បីការផ្លាស់ប្តូរ—មានការផ្លាស់ប្តូរការដើម្បីការផ្លាស់ប្តូរ—

(3) (១) ការដើម្បីការផ្លាស់ប្តូរការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ”

(3) (២) ការដើម្បីការផ្លាស់ប្តូរ—

(i) “ការដើម្បីការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ”

(ii) ការដើម្បីការផ្លាស់ប្តូរ—

“ការនឹងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាល”

(3) (៣) ការដើម្បីការផ្លាស់ប្តូរ—

(i) “ការដើម្បីការផ្លាស់ប្តូរ” និងការដើម្បីការផ្លាស់ប្តូរ “អាចផ្លាស់ប្តូរការផ្លាស់ប្តូរ”

(ii) “ការដើម្បីការផ្លាស់ប្តូរ—

“ការនឹងប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាលប្រការការសម្រេចអំពីការអនុញ្ជាដៃឯកសារក្នុងការរំលប់លោកបាល”

(3) (៤) ការដើម្បីការផ្លាស់ប្តូរ—

(i) “ការដើម្បីការផ្លាស់ប្តូរ”

(ii) “ការដើម្បីការផ្លាស់ប្តូរ—
4. 46 ಕರ್ನಾಟಕ ಸಂಸಿದ್ದೇಶ. — ದೊಡ್ಡ ಅವಕಾಶದ ಸಂಖ್ಯೆಯಲ್ಲಿ 46 ಕರ್ನಾಟಕ ಸಂಸಿದ್ದೇಶಗಳು ಪ್ರಸ್ತುತಾಗಿವೆ. ೨೦೯೦—

“4. ಕರ್ನಾಟಕದ ಇತ್ತೀಚಿಕೊಂಡ ಕರ್ನಾಟಕದ ಮುಖ್ಯ ತಾಧ್ಯಾತ್ಮಕ ಅಪ್ರತ್ಯೇಕ ಅನುಸಾರವಾಗಿದ್ದು, ದೊಡ್ಡ ಅವಕಾಶದ ಸಂಖ್ಯೆಯಲ್ಲಿ ಕರ್ನಾಟಕದ ಮುಖ್ಯ ತಾಧ್ಯಾತ್ಮಕಾಧಿಕಾರಿಯ ಸ್ಥಾನ ದೊಡ್ಡರೊಗಿಕೆಗಳಿಗೆ ಹೊರಡಿಸಿದ್ದರು ಕರ್ನಾಟಕದ ಮುಖ್ಯ ತಾಧ್ಯಾತ್ಮಕಗಳ ಸ್ಥಾನ ಬೇರ್ಪಡೆದರು ಕರ್ನಾಟಕದ ಮುಖ್ಯ ತಾಧ್ಯಾತ್ಮಕದ ಸ್ಥಾನ ಬೇರ್ಪಡೆದರು.”

5. 46 ತೀವ್ರ ಪರಿಸ್ಥಿತಿ. — ದೊಡ್ಡ ಅವಕಾಶದ 46 ತೀವ್ರ ಪರಿಸ್ಥಿತಿಗಳಲ್ಲಿ (1)ರಾಷ್ಟ್ರಸ್ಥಿತಿ—

(i) (3) ಎಂದು—

(ii) (2) ಎಂದು—

(iii) (1) ಎಂದು—

(iii) (2) ಎಂದು—

(iii) (3) ಎಂದು—

(ಇ) ಕೂಡಾ ಹೊರತು ಮಾಡಿದರು ಸಂರಕಿಲ್ಪಿಕೆಯಾದಾದೆ ಕರ್ನಾಟಕನ ಸಂರಕಿಲ್ಪಿಕೆಯ ಸ್ಥಾನ ಇದೆ.”

6. 46 ತೀವ್ರ ಪರಿಸ್ಥಿತಿ. — ದೊಡ್ಡ ಅವಕಾಶದ 46 ತೀವ್ರ ಪರಿಸ್ಥಿತಿ—

(3) (2) ಎಂದು—

“ಕರ್ನಾಟಕ, ಇದ್ದರಿಂದ ದೊಡ್ಡ ಮೊನಾಮ್ಮಂತೆ ಸಿಗುತ್ತೂ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯಾದಾದೆ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯ ಸ್ಥಾನ ಇದೆ.”

(3) (1) ಎಂದು—

“ಕರ್ನಾಟಕ, ಇದ್ದರಿಂದ ದೊಡ್ಡ ಮೊನಾಮ್ಮಂತೆ ಸಿಗುತ್ತೂ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯಾದಾದೆ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯ ಸ್ಥಾನ ಇದೆ.”

(3) (3) ಎಂದು—

“ಕರ್ನಾಟಕ, ಇದ್ದರಿಂದ ದೊಡ್ಡ ಮೊನಾಮ್ಮಂತೆ ಸಿಗುತ್ತೂ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯಾದಾದೆ ಕರ್ನಾಟಕದ ಸಂರಕಿಲ್ಪಿಕೆಯ ಸ್ಥಾನ ಇದೆ.”
7. ಸರ್ವ ದೃಷ್ಟಿಗಳು - ನಂತರ ಅಂಚೆಗಳಿಗೆ ಸರ್ವ ದೃಷ್ಟಿಗಳು (7)ರೀತಿಯಲ್ಲಿ ಅನುಮೋದಿಸುವ “ಅಧೀನಸ್ಥಾ ಸ್ವಯಂಸ್ವರೂಪಾಯ ಸಂಸ್ಥೆಗಳ ಸೇವೆಗಳು” ಹಾಗೂ ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರದ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು.” ಎಂಬುಡಿದ್ದು “ಅಧೀನಸ್ಥಾ ಸ್ವಯಂಸ್ವರೂಪಾಯ ಸಂಸ್ಥೆಗಳ ಸೇವೆಗಳು” ಹಾಗೂ ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರದ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು. ಎಂಬುಡಿದ್ದು, ಎಲ್ಲಾವರು ಇಸರ್ಥವಾಗಿ.

8. ಸರ್ವ ದೃಷ್ಟಿಗಳು - ನಂತರ ಅಂಚೆಗಳಿಗೆ 9ರೀತಿಯಲ್ಲಿ

(2) (ii) ಸರ್ಕಾರ ಎಂದರೆ -

(i) ಸರ್ಕಾರ ಸಂಸ್ಥೆಗಳು ಆರೋಗ್ಯ, ಸಾಹೀತಿ, ಸಾಮಾಜಿಕ, ಆರೋಗ್ಯ ಮತ್ತು ಸಾಮಾಜಿಕ ಸೇವೆಗಳು ಮತ್ತು ಕಲಾ ವಿಜ್ಞಾನಗಳನ್ನು ಸರ್ಕಾರಿಸಿದ್ದು,

(ii) ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರ “ತಾನು ಮಾರ್ಗವಾಗಿ ಸೇವೆಗಳು” ಸಂಬಂಧಿಸಿದ ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರದ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು.

(iii) ಸರ್ಕಾರ ಸಂಸ್ಥೆಗಳು ಎಲ್ಲಾವರು ನಂತರ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು. ಎಂಬುಡಿದ್ದು, ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರದ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು.

(iv) ಸರ್ಕಾರ ಸಂಸ್ಥೆಗಳು ಎಲ್ಲಾವರು ದೃಷ್ಟಿಯಲ್ಲಿ ಹೊರತುಪಡಿಸಬಹುದು. ಎಂಬುಡಿದ್ದು, ಮಹಾರಾಷ್ಟ್ರ ಸರ್ಕಾರದ ಮಾರ್ಗವಾಗಿ ಹೊರತುಪಡಿಸಬಹುದು.
ನಿಯಂತ್ರಕ ಒಡ್ಡು ಸ್ಥಳವನ್ನು (ಸ್ಥಳೀಯ ಸರ್ವೋಪಯೋಗ ಮತ್ತು ಕರೆ ಗಣಕ) ಅಧ್ಯಯನವನ್ನು,
2006ರಲ್ಲಿ
(2006ರ ನಿಯಂತ್ರಕ ಸರ್ವೋಪಯೋಗ 8) ನಲ್ಲಿ ನಡೆದ ಗುರಿ ಸ್ಥಳಾಯಿ ಸ್ಥಳೀಯ ಎಲ್ಲಾ ಸಂ ದರ್ಶನ ಮೂಲಕ ನಿಯಂತ್ರಕವರು,

(2) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ ಸರ್ವ ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

(3) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ ಸರ್ವ ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

(4) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ ಸರ್ವ ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

(5) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ ಸರ್ವ ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

(6) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ ಸರ್ವ ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

(7) "ನಿಯಂತ್ರಕ ಒಡ್ಡು" ಎಂಬ ವೈದ್ಯಶಾಸ್ತ್ರ ಸ್ಥಳಾಯಿ ಸ್ಥಳೀಯ ಎಲ್ಲಾ ಸಂ ದರ್ಶನ ಮೂಲಕ

(8) ಸಂಶೋಧನೆ ಎಸ್ಸೆ ಏಜೆನ್ಸಿಯ ಮತ್ತು ಸಂಶೋಧನೆ ಎಸ್ಸೆ ರೂಪದ ಮೂಲಕ

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ಅವರ ಅರ್ಪನವೆಂದು

ಪ್ರಕೃತಿಯ ಆಧಾರದಿಂದ ದೃಷ್ಟಿಕೋಶದೊಳಗಿನ ಸಂದೇಶದ ಪರಿಣಾಮವು ಸಾಧ್ಯವಾಗಿದ್ದು.
हितात्मक अवलोकनात    11.01.2023

तपासल्याचे मर्यादांमध्ये    12.01.2023

तपासल्यात  वास्तवमध्ये    13.01.2023

तपासल्यात  वास्तवमध्ये    14.01.2023

तपासल्यात  वास्तवमध्ये    15.01.2023

माधुर्य  उपेक्षात  न श्रवण  न यथित

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(iii) ისევე განსხვავებული საკმარისოდ, საოჯახო დოკუმენტში ხშირად არის იხელმოეთხოვნილი, რომ მათ მერყეობდნენ, თუმცა უკეთ უნდა იყოს გამოყოფის მნიშვნელობით, რომ მათ შეიცავდნენ და გამოყოფის მნიშვნელობით

(iv) გარკვეული ღონებით ბრძანებების შესახებ, რომ გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამოხვდა და გამოყოფის მნიშვნელობით გამო
5. മാന്ത്രിക വിവരണങ്ങൾ കൊണ്ട് (1) XXX xxx XXX

(7) പുനരൂഹിപെടെ അവസാനം കൃഷ്ണക൰്ത്തവിയുടെ സാക്ഷ്യങ്ങൾ സാക്ഷ്യമായി വ്യാഖ്യാനിക്കുന്നത് മാത്രം പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം അവസാനം സാക്ഷ്യമാക്കാന്‍ വേണ്ടിയാണ്. കൃഷ്ണക൰്ത്തവിയുടെ സാക്ഷ്യങ്ങളുടെ പ്രത്യേകതകളും വേണ്ടി പുനരൂഹിപെടെ അവസാനം സാക്ഷ്യമാക്കാന്‍ വേണ്ടി പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം അവസാനം സാക്ഷ്യമാക്കാന്‍ വേണ്ടി പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം അവസാനം സാക്ഷ്യമാക്കാന്‍ വേണ്ടി പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്.

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9. മാന്ത്രിക ഉപാധിയുടെ പ്രത്യേകതകള്‍— പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. 

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(ii) (a) കാരണങ്ങള്‍ പുനരൂഹിപെടെ അവസാനം ഇരുപത്. നേരായാണ് കാലാവധി, സിദ്ധാന്തം മാത്രമാണ് വിജയമാക്കാന്‍ എന്നാണ് എല്ലാരുടെ മനസ്സിലാക്കുന്നത്. ഇതിനുവെള്ള പ്രക്രിയയില്‍ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്.

(a) ഒരു പാരമ്പര്യ പ്രക്രിയ പ്രക്രിയയ്ക്ക് സാദൃശ്യമുള്ളത്, ഒരു വിശേഷണ പുনരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്.

(b) എല്ലാ പാരമ്പര്യമാണ് പ്രക്രിയ പ്രക്രിയയ്ക്ക് സാദൃശ്യമുള്ളത്, എല്ലാ പാരമ്പര്യമാണ് പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്. എന്നാല്‍ പുനരൂഹിപെടെ അവസാനം മാത്രമാണ്.
(iii) (a) Omnia adventum adiecti sunt vel qui sunt, quodque omnem sui se ipsum accipere vel aequum esse vel esse aequum vel esse aequum aequum est et est aequum vel est aequum. Quodque omnem sui se ipsum accipere vel aequum esse vel esse aequum et esse aequum est et est aequum vel est aequum.

(b) Vocem adiecti vel qui sunt ratiocinarunt, vel qui sunt ratiocinarunt sunt. Quodque omnem sui se ipsum accipere vel aequum esse vel esse aequum et esse aequum est et est aequum vel est aequum.

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(iv) Vocablum emotum et dicendum remnantur remnantur remnantur remnantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur remantur reman
A Bill further to amend the Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) Act, 2006.

Whereas, it is expedient further to amend the Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) Act, 2006 (Karnataka Act 3 of 2006) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-eighth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) (Amendment) Act, 2017.

(2) Section 1 and 5 shall come into force at once and remaining provisions shall come into force on such date as the State Government may, by notification, in the official Gazette, appoint.

2. Amendment of section 2.- In the Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) Act, 2006 (Karnataka Act 8 of 2006) (hereinafter referred to as the principal Act), in section 2,-

(a) after clause (f), the following proviso shall be inserted, namely:-

"Provided that, in case Government of India or its agency conducts Common Entrance Test for any course the merit determined in such test shall be considered for making admission to such course."

(b) in clause (jj),

(i) the words "conducted by association of non- minority or minority Private unaided Professional Education Institutions", shall be omitted; and

(ii) after clause (jj), as so amended the following shall be inserted, namely:-
Provided that in case the Government of India or its agency conducts such Common Entrance Test then Centralized Counseling shall be conducted by such agency and in such manner as may be prescribed."

(c) in clause (n), the words "and includes persons of Indian origin and overseas citizen of India", shall be inserted at the end.

(d) in clause (q), for the words "affiliated to an university" the words "affiliated to an university and includes private universities of the State" shall be substituted.

(e) for clause (s), the following shall be substituted, namely:-

"(s) "Reserved seats" means the seats reserved in Government colleges, constituent colleges of Universities, private aided and unaided professional educational institutions, private universities in favour of persons belonging to the Scheduled Castes, the Scheduled Tribes and Other Backward Classes or Karnataka Students as may be notified by the State Government;"

3. Amendment of section 3.- In section 3 of the principal Act,-

(a) in sub-section (1), in the proviso, after the words "Private Unaided Professional Educational Institutions", occurring in two places the words "and Deemed University Institutions" shall be inserted;

(b) in sub-section(2),-

(i) for the words "Government Seats", the words "all seats" shall be substituted; and

(ii) after sub-section (2), the following proviso shall be inserted, namely:--

"Provided that in respect of any Professional Courses where Government of India or any of its agency conducts Common Entrance Test then Centralized Counseling shall be conducted by such agency as may be notified by the State Government for admission to all Government seats or seats in private unaided Professional Educational Institutions and for Professional Courses in deemed University on the basis of merit secured by the candidates in the Common Entrance Test."

(c) in sub-section(6),-

(i) the word "Government" shall be omitted; and

(ii) after sub-section(6), the following proviso shall be inserted, namely:--

"Provided that where Government of India or any of its agency conducts Common Entrance Test to any Course then the State Common Entrance Test Committee need not conduct Common Entrance Test but Centralized Counseling for all admission to Professional Courses in Government or Private unaided and deemed University Institutions shall be conducted by such agency and in such manner as may be prescribed."
4. Substitution of section 4.- For section 4 of the principal Act, the following shall be substituted, namely:-

"4. Method of Admission in Unaided Professional Educational Institutions.- All seats in unaided professional educational institutions whether minority or non-minority imparting professional education in any discipline shall make admission through Common Entrance Test conducted by the State Common Entrance Test Committee:

Provided that in case Government of India or its agency conducts Common Entrance Test for any Professional Course then for such Courses, Centralized Counseling for admission shall be conducted by such agency and in such manner as may be prescribed."

5. Amendment of section 4A.- In section 4A of the Principal Act, in sub-section (1),-

(i) in clause (D),-

(a) in sub-clause (i) for the words "sixty percent" the words "fifty five percent" shall be substituted; and

(b) in sub-clause (iii) for the words "twenty percent" the words "twenty five percent" shall be substituted.

(ii) after the proviso, the following proviso shall be inserted, namely:-

"Provided further that, in case the Government of India or its agency conducts common entrance test to any course of professional education the centralised counselling for allotment of seats shall be conducted by such agency as may be prescribed.

Provided also that, not less than thirty percent of the institutional seats shall be filled by Karnataka Students and if sufficient number of Karnataka students are not available such seats may be filled by others."

6. Amendment of sections 4B.- In section 4B of the principal Act,-

(a) after sub-section (2) the following proviso shall be inserted, namely:-

"Provided that, in case Government of India or its agency conducts Common Entrance Test for any of the Professional Educational Courses then for such Professional Educational Courses, the Deemed Universities shall make admission on the ranking secured in that Test but the Centralized Counselling shall be conducted by such agency and in such manner as may be prescribed for admission in such Deemed University Institutions."

(b) after sub-section (3), the following proviso shall be inserted, namely:-

"Provided further that, in case the Government of India or its agency conducts common entrance test to any course of professional education the centralised counselling for allotment of seats shall be conducted by such agency as may be prescribed on the basis of merit
drawn from common entrance test. In case deemed universities fail to constitute association of deemed Universities counselling shall be done by such agency and in such manner as may be prescribed."

7. Amendment of section 5.- In section 5 of the principal Act, in sub-section (7), for the words "shall specify the standard and procedure" the words "shall enforce the standards and procedures as may be prescribed by State Government" shall be substituted.

8. Amendment of section 9.- In section 9 of the Principal Act,-
(a) in clause (ii),-
(i) in sub-clause (b), after the words "belonging to the Non-Resident Indian Quota" the words "and fifty percent of the remaining seats shall be filled by the Karnataka students" shall be inserted;
(ii) in the first proviso for the words "State Common Entrance Test Committee" the words "State Common Entrance Test Committee or Common Entrance Test conducted by the Government of India or its agency as the case may be" shall be substituted; and
(iii) in the second proviso the words "conducted by Association of unaided Private Professional Educational Institutions" shall be omitted.
(b) in clause (iii),-
(i) in sub-clause (a), the words "of the association of Private Professional educational institutions" shall be omitted.
(ii) in sub-clause (b), after the words "belonging to the Non-Resident Indian Quota" the words "and fifty percent of the remaining seats shall be filled by the Karnataka students" shall be inserted;
(iii) in first proviso, the words "or the Government of India or its agency as the case may be" shall be inserted at the end; and
(iv) in the second proviso, the words "conducted by the association of Unaided Private Professional Educational Institutions" shall be omitted.
(c) in clause (iv), for the words "specified by admission Overseeing Committee", the words "as may be prescribed" shall be substituted.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Professional Education (Regulation of Admissions, Determination of fee) Act, 2006, (Karnataka Act 8 of 2006) to provide for—

(a) conduct of Common Entrance Test by the State Government;
(b) in case the Government of India or its agency conducts Common Entrance Test, ranking of the candidates shall be obtained from such Common Entrance Test;
(c) fill up of seats through Common Entrance Test Committee or Government of India or its agency in deemed Universities also;
(d) if Private Educational Institutions agrees to consensual agreement with the Government then, the conduct of Common Entrance Test shall be in accordance with such agreement;
(e) framing of rules by the State Government for conduct centralised counseling by it or by such agency, in such manner as may be prescribed;
(f) inclusion of private universities in the definition of “Professional Educational Institutions”; and
(g) other consequential amendments also.

Hence the Bill
FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.
MEMORANDUM REGARDING DELEGATED LEGISLATION

| Clause 2: | Proviso to clause (j) of section 2 proposed to be inserted empowers the State Government to prescribe the agency and the manner of conducting Common Entrance Test. |
| Clause 3: | Proviso to sub-section (6) of section 3 proposed to be inserted empowers the State Government to prescribe the agency and the manner of Centralized Counseling for all admission to professional course. |
| Clause 4: | Section 4 proposed to be substituted empowers the State Government to prescribe the agency and the manner of Centralized Counseling for admission. |
| Clause 5: | Proviso of clause (d) of sub-section (1) of Section 4A proposed to be inserted empowers the State Government to prescribe the agency for allotment of seats by Centralized Counseling for allotment of seats. |
| Clause 6: | (i) Proviso to sub-section (2) of section 4B proposed to be inserted empowers the State Government to prescribe the agency and the manner for admission to Deemed University Institutions. (ii) Proviso to sub-section (3) of section 4B proposed to be inserted empowers the State Government to prescribe— (a) the agency for allotment of seats for Centralized Counseling; (b) the agency and the manner of counseling in case deemed universities incase it fails to constitute association of deemed universities. |
| Clause 7: | Sub-section (7) of section 5 empowers the State Government to prescribe by rules the standards and procedures to be followed for admissions. |
| Clause 8: | Clause (iv) of section 9 proposed to be substituted empowers the State Government to prescribe the manner of conducting Centralized Counseling. |

The proposed delegation of Legislative power is normal in character.

**BASAVARAJ RAYAREDDI**  
Minister for Higher Education

**S. Murthy**  
Secretary (I/C)  
Karnataka Legislative Assembly
ANNEXURE

EXTRACT FROM THE KARNATAKA PROFESSIONAL EDUCATIONAL INSTITUTIONS (REGULATIONS OF ADMISSION AND DETERMINATION OF FEE) ACT, 2006 (KARNATAKA ACT 8 OF 2006)

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2. Definitions.- (1) In this Act, unless the context otherwise requires,-

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(l) "Common Entrance Test Cell or Committee" means the agency of the State Government constituted under section 3 which conducts the Common Entrance Test.

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(jj) "Institutional seats" means the seats other than Government seats filled by Private unaided Professional Educational Institutions through common entrance test conducted by association of non-minority or minority Private unaided Professional Educational Institutions.

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(n) "Non-resident Indian" means a candidate born to a parent of Indian origin and residing outside the country and who has passed the qualifying equivalent examination outside India;

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(g) "Professional Educational Institution" means college or school or an institute by whatever name called imparting professional education or conducting professional educational courses leading to the award of a degree, diploma or a certificate by whatever name called, approved or recognized by the competent statutory body and affiliated to an university;

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(s) "Reserved seats" means the seats reserved in Government colleges, constituent colleges of universities, private aided and unaided professional educational institutions in favour of persons belonging to the Scheduled Castes, the Scheduled Tribes and Other Backward Classes as may be notified by the State Government;

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3. State Common Entrance Test Committee.- (1) There shall be a State Common Entrance Test Committee consisting of,-

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Provided that, in case all private unaided Professional Educational Institutions agree and opt to fill all of their seats except the seats reserved for non-resident Indian students through State Common Entrance Test Cell, then the State Government may, by notification, re-constitute the State Common Entrance Test Committee consisting of such number of members, as it deems fit, including representatives from the management of private unaided Professional Educational institutions imparting education in Medical, Dental, Engineering and other faculties.

(2) The Committee shall conduct a Common Entrance Test for admission of students to the Government seats in professional educational institutions. For the purpose of ensuring this, the State Government shall provide such number of officers and officials to the State Common Entrance Test Committee as may be required.

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(6) Admission to every Government seat shall be made on the basis of merit secured in the Common Entrance Test conducted by the State Common Entrance Test Committee followed by centralised counseling subject to the reservation policy of the State.

4. Method of Admission in unaided professional educational institutions.- Association of all unaided professional educational institutions whether minority or non-minority imparting professional education in any one discipline shall make admission through Common Entrance Test: Provided that any unaided professional educational institution or deemed university institutions, which would like to make admission for seats other than Government seats through Common Entrance Test Committee, may also exercise their option to join and to make admission through Common Entrance Test Committee in the order of merit and through counseling.

4A. Method of admission in case of consensual agreement.- (1) Notwithstanding anything contained in this Act, in case if the State Government and the association of unaided professional educational institutions whether minority or non-minority agree to enter into a consensual arrangement or agreement with regard to sharing of seats and fixation of fee in respect of such seats in said unaided professional educational institutions, in such year, the admission to such number of seats as agreed upon by the State Government and the private professional educational institutions, shall be done by the common entrance test committee as Government seats in accordance with such rules as may be prescribed by the Government regarding selection of candidates for admission to Government seats in Professional Educational institutions and reservation policy of the State including reservation under Article 371J. The remaining seats shall be filled through the Common Entrance Test conducted by the association of private professional educational institutions.
or association of religious and linguistic minority institutions on the basis of merit followed by centralised counselling, in a fair, transparent and non-exploitative manner as per the consensual agreement subject to such rules as may be prescribed. Subject to the consensual arrangement or agreement the State Government may, by notification, publish the seat matrix to be filled by the State common entrance test committee and the association of private unaided professional educational institutions in the manner as specified below, namely:

(D) Out of the total intake of Post-graduate Medical/Dental seats, in an unaided minority educational institutions, across the pre-clinical, para-clinical and clinical disciplines which shall be by rotation of disciplines every year:

(i) not less than twenty percent of the seats shall be filled up through Common Entrance Test conducted by State Common Entrance Test Committee;

(ii) not more than sixty percent of the seats shall be filled up by the merit list of Common Entrance Test conducted by the Association of minority unaided Professional Educational Institutions; and

(iii) not more than twenty percent of the seats shall be filled up by Non-Resident Indians/Management quota candidates.

4B. Method of Admission in Deemed University Institutions.- XX

(2) The deemed university non-minority or minority Institutions, as the case may be, which do not follow UGC guidelines shall fill up such number of seats in their institution through Common Entrance Test Committee and Common Entrance Test conducted by association as may be notified by the State Government.

(3) If Deemed University Institutions follow the UGC Regulations but agrees to consensual agreement with the State Government subject to such consensual agreement the seat sharing formula shall be not less than 25 percent of the total intake both in Undergraduate and Post-graduate Medical Course to be filled up through Common Entrance Test Committee conducted by the State Government at such rate of fee with such concession and scholarship by such Institutions as may be agreed upon in the Consensual Agreement and not more than 25 percent of the total intake to be filled up
5. Admission Overseeing Committee.- XX XX XX

(7) The Admission Overseeing Committee shall specify the standards and procedure to be followed by the Association of unaided Private Professional Educational Institutions [non-minority or minority as the case may be] while conducting the common entrance test and shall oversee and supervise the common entrance test. The Admission Overseeing Committee shall also supervise and oversee the centralised counseling and the admissions made by the Association of unaided Private Professional Educational Institutions [non-minority or minority as the case may be] in order to ensure that it is conducted in a fair, transparent and non-exploitative manner. For the purpose of ensuring this, the State Government shall provide such number of officers and officials to the Admission Overseeing Committee as may be required.

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9. Allocation and reservation of seats.- Out of the total intake of seats in a professional educational institution,-

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(ii) (a) in an unaided non-minority institution fifty percent of the seats shall be reserved for candidates belonging to the Scheduled Castes, the Scheduled Tribes and Other Backward Classes from the State as notified by the State Government; and

(b) the remaining seats shall be general category seats. Out of the general category seats up to fifteen percent may be filled by candidates belonging to the Non-Resident Indian quota:

Provided that where the seats reserved for the Scheduled Castes, Scheduled Tribes and Other Backward Classes in an unaided non minority institution are left unfilled due to non-availability of the candidates, or where students of reserved categories leave after they select the seats, the same shall be filled by the candidates belonging to the same category out of the merit list of the Common Entrance Test conducted by the State Common Entrance Test Committee:

Provided further that if seats are remain unfilled even thereafter, such unfilled seats shall be filled from the student belonging to general merit on the basis of merit through the Common Entrance Test conducted by the association of Unaided Private Professional Educational Institutions.

(iii) (a) In an unaided minority professional educational institution, not less than sixty six percent of the seats shall be filled by minority students
from within the State belonging to the minority community to which the institution belongs on the basis of inter se merit in the merit list of the Common Entrance Test of the Association of Private Professional educational institutions; and

(b) the remaining seats shall be the general category seats. Out of the general category seats, upto fifteen percent may be filled by candidates belonging to the Non Resident Indian quota:

Provided that if any seats earmarked for the minority category in unaided institutions remain unfilled or where the students leave after selection of seat the same shall be filled by minority students of the same categories out of the merit list of the Common Entrance Test conducted by the State Common Entrance Test Committee:

Provided further that if seats are remain unfilled even thereafter, such unfilled seats shall be filled from the student belonging to general merit on the basis of merit through the Common Entrance Test conducted by the association of Unaided Private Professional Educational Institutions.

(iv) Admission to all seats in a private unaided professional educational institutions including reserved or general category seats but excluding the seats which may be filled by Non-resident Indian candidates, shall be made on the basis of merit by following the procedure of Common Entrance test followed by centralized counseling conducted in the manner as specified by the Admission Overseeing Committee.

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